

# OFFICE OF THE EXECUTIVE COMMITTEE

Constituted by the Hon'ble National Green Tribunal in Original Application no.138 and 139 of 2016, OA No.916/2018 (earlier OA No.101 of 2014) OA No.606 of 2018 and OA No.1040 of 2018

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To

The Registrar General,  
National Green Tribunal,  
Faridkot House, Copernicus Marg, Near India Gate,  
New Delhi, Delhi 110001

No.CMC/2020/745

Dated: 18.2.2020

**Subject: Report in compliance to order dated 22.1.2020 in OA no. 627 of 2018 (IA no. 282/2019) in the matter of Awasiya Jan Kalyan Samiti (Regd) Vs. State of Haryana.**

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It is submitted that the Hon'ble National Green Tribunal in its order dated 22.1.2020 in OA no. 627 of 2018 (IA no. 282/2019) in the matter of Awasiya Jan Kalyan Samiti Registered V/s State of Haryana has considered the matter and given the directions as mentioned in Para no. 5 of the said order which is reproduced as under:

***"In pursuance of the above, status report has been filed on 20.01.2020 by the Municipal Corporation Faridabad which shows equal lack of concern on the part of the authorities dealing with the situation. Contrary to the earlier directions, instead of taking immediate action, long term plan is being proposed with no concern for the immediate remedial measures. No information has been furnished as to how the sludge is being remediated and why immediate steps, at least by way of phyto-remediation or bioremediation, are not being initiated. This exposes the Municipal Corporation Faridabad and its officers to liability for action in terms of the prosecution of the Chief Executive Officer and recovery of compensation for the damage, apart from fixing personal responsibility of the erring officers by way of entry in ACRs and recovery from the salaries. Before giving such directions, we give last opportunity to take responsible and tangible action after preparing an appropriate action plan within one month by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in). The action may be overseen by the Committee headed by Justice Pritam Pal, former Judge, Punjab & Haryana High Court."***

Therefore, in compliance to the orders dated 22.1.2020 as mentioned at para 5, the Monitoring Committee submits its report, which is enclosed herewith for kind consideration by the Hon'ble Tribunal.

It is further submitted that the abovesaid report is also being sent through email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in).

DA/As above



**( Justice Pritam Pal )**

Former Judge,  
Punjab & Haryana High Court  
Now as Chairman  
Monitoring Committee

**Report in compliance to order dated 22.1.2020 in OA no. 627 of 2018 (IA no. 282/2019) in the matter of Awasiya Jan Kalyan Samiti (Regd) vs. State of Haryana.**

**Report submitted to Hon'ble National Green Tribunal, New Delhi**

**18<sup>th</sup> February, 2020**

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**Report in compliance to order dated 22.1.2020 in OA no. 627 of 2018 (IA no. 282/2019) in the matter of Awasiya Jan Kalyan Samiti (Regd) Vs. State of Haryana.**

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***"In pursuance of the above, status report has been filed on 20.01.2020 by the Municipal Corporation Faridabad which shows equal lack of concern on the part of the authorities dealing with the situation. Contrary to the earlier directions, instead of taking immediate action, long term plan is being proposed with no concern for the immediate remedial measures. No information has been furnished as to how the sludge is being remediated and why immediate steps, at least by way of phyto-remediation or bioremediation, are not being initiated. This exposes the Municipal Corporation Faridabad and its officers to liability for action in terms of the prosecution of the Chief Executive Officer and recovery of compensation for the damage, apart from fixing personal responsibility of the erring officers by way of entry in ACRs and recovery from the salaries. Before giving such directions, we give last opportunity to take responsible and tangible action after preparing an appropriate action plan within one month by e-mail at judicialngt@gov.in. The action may be overseen by the Committee headed by Justice Pritam Pal, former Judge, Punjab & Haryana High Court."***

A copy of this order be sent by e-mail to Justice Pritam Pal for an independent report in the matter.

List for further consideration on 04.03.2020.

Accordingly, the Executive Committee constituted by the Hon'ble NGT under the Chairmanship of Justice Pritam Pal, Former Judge Punjab and Haryana High Court visited the affected area due to discharge of untreated sewage in Sector-48 and sector-49, Faridabad and the report is submitted as under:

**1.0 Visit to the affected areas of Sctor-48 and 49 of Faridabad due to discharge of untreated sewage due to chocking of sewage system, overflow of sewer and causing stagnation.**

**The following were present during the visit.**

**a) Members of the Executive Committee**

<b>Sr. No.</b>	<b>Name &amp; Designation</b>	<b>Designation in the Executive Committee</b>
1.	Justice Pritam Pal, Former Judge, Punjab and Haryana High Court	Chairman
2.	Ms. Urvashi Gulati, IAS, former Chief Secretary, Haryana	Member
3.	Dr. Babu Ram, Former Member Secretary, Punjab Pollution Control Board	Technical Expert

**b) Municipal Corporation, Faridabad**

1. Sh. Yash Garg, IAS, Commissioner, Municipal Corporation
2. Sh. T.L Sharma, Chief Engineer, Municipal Corporation
3. Sh. B.K Kardam, Superintending Engineer, Municipal Corporation

**c) Officers of Haryana State Pollution Control Board**

1. Sh. Dinesh Kumar, Environmental Engineer, RO, Ballabgarh
2. Sh. Vijay Chaudhary, Environmental Engineer, RO, Palwal
3. Ms. Smita Kanodia, Environmental Engineer, RO, Faridabad

**The following sites were visited by the Executive Committee**

**1.1 Vacant land measuring about 5 acres, earmarked for Shopping Complex, HSVP, Sector-48, Faridabad**

As informed to the Committee, previously the sewage of village Badkhal and unauthorized colonies of SGM Nagar, Faridabad was being discharged in vacant land having an area of about 5 acres. Now, the discharge of the village and these unauthorized colonies has been diverted to sewer line of 900 mm diameter leading to disposal point of sector-21. Presently, there is no discharge of sewage at this location and it is lying dry but the vacant place is required to be smoothed and compacted.

The photograph of vacant land, presently lying dry is shown as per **Plate-1**.



**Plate-1: Photograph showing vacant land, presently lying dry**

**After visit to the site and discussion with the officers of Municipal Corporation, Faridabad, the Monitoring Committee made the following recommendations:**

1. Fencing or providing with boundary wall around the vacant land is required to be provided so as to avoid any future discharge of any sewage from any area at this vacant land. Sh. Parmjeet Chahal, Estate officer, HSVP assured to level the area and provide boundary wall around the vacant land within 15 days.
2. The Commissioner, Municipal Corporation, Faridabad assured that no sewage/any effluent shall be discharged on this vacant land.
3. HSVP shall prepare vacant land as playground by 15.3.2020 and it shall be maintained as playground till development of commercial area.

**2.0 Stagnation of sewage in vacant plot of area about 500 sq yard from overflow of the sewer line of 8" (200mm) diameter having depth of 12 feet.**

The Executive Committee inspected the area where stagnation of sewage in a vacant plot of 500 sq yard approximately was noticed. It was informed that the diameter of the sewer line is 8" (200mm) and its depth is about 12 feet, whereas the depth of the next sewerline is 16 feet but it is choked and as such there is back flow of sewage into the 200mm diameter sewerline which is causing overflow and subsequently stagnation in the area. A brick masonry chamber with temporary pumping station has been setup, where the sewage is lifted to transfer the sewage to the sewerline having 900mm diameter, which has recently been desilted by the Municipal Corporation, Faridabad.

In order to avoid the overflow of sewage from 8" (200mm) diameter sewer and to make free flow of sewage at its self cleaning velocity, as a short term measure, it has been assured by the Commissioner, Municipal Corporation that a lifting pump with high horse power with automation system shall be provided so that it may lift the sewage frequently and make the line always clear for free flow of 8" diameter sewerline. As a permanent solution to this problem, it has been proposed to construct a big concrete chamber with Intermediate Pumping System (IPS) for which the land is to be provided by HSVP (HUDA). Sh. Paramjeet Chahal and Sh. Rajiv Sharma, Executive Engineer(s) stated that in case pump chamber along with IPS is setup on the land owned by HSVP, they have no objection and they have given the consent in this regard during the meeting.

## **Recommendations of the Monitoring Committee**

1. As a short term measure, Municipal Corporation, Faridabad shall provide a lifting pump of higher horse power along with diesel generating set at the existing location for lifting of sewage so that there is no backflow and deposition of silt in the 8" (200mm) diameter sewerline within 15 days.
2. For permanent solution, an Intermediate pumping station (IPS) of adequate capacity shall be constructed on the land to be provided by HSVP and to divert the sewage into 36" (900mm) diameter sewerline leading to 45 MLD STP, Badshahpur within 3 months.

**The Monitoring Committee shall again visit the affected sites in the last weekend of Feb, 2020 to verify the progress made by the Municipal Corporation w.r.t rectification of disposal system of sewage to avoid any stagnation of sewage in the area**

### **3.0 Sewage treatment plant of capacity 45MLD**

The Monitoring Committee visited STP of capacity 45 MLD at Badshahpur. The STP consists of components namely collection tank, screen chamber, grit chamber, SBR tank, Chlorine contact tank and final outlet. The treated sewage is discharged into Bhudiya Nallah. During the visit, the Executive Committee has collected the effluent sample from the following points.

- i. Collection Chamber
- ii. SBR tank for MLSS
- iii. Final outlet of STP

These samples have been sent to HSPCB lab for analysis. Final recommendations with regard to operation of STP shall be made separately after the receipt of analysis results.

### **4.0 Total sewage discharge of Faridabad town and STPs**

It has been reported that total sewage discharge of Faridabad town within the Municipal limit is 245MLD. For the treatment of sewage of MCF, 3 STPs of capacity 45 MLD, 50 MLD and 45 MLD have been installed at Badshapur, Partapgarh and Mirjapur, respectively. Out of these STPs, only 01 STP of capacity 45 MLD (Badshapur) is in operation, whereas the other 02 STPs with 50 MLD capacity and 45 MLD based on UASB technology are lying defunct and the untreated sewage is being discharged into Gaunchi drain and Agra canal.

The Commissioner, Municipal Corporation, Faridabad submitted that the Corporation proposes to provide 03 new STPs of capacity 100 MLD at Partapgarh, 80 MLD at Mirjapur and 45 MLD STP at Badshapur. In the first phase 02 STPs of capacity 100

MLD and 80 MLD shall be installed and the same shall be commissioned by 31.12.2021. Besides, 01 STP of capacity 10 MLD is under construction at sector-21A and the same shall be commissioned by 31.12.2020. However no irrigation scheme has been prepared for utilization of treated sewage for irrigation.

The Monitoring Committee recommends as under:

1. All the new STPs of capacity 100 MLD at Partapgarh, 80 MLD at Mirjapur and 45 MLD at Badshapur and 10 MLD at sector 21A, Faridabad shall be installed and commissioned by 31.12.2020.
2. The department of irrigation of State of Haryana shall prepare irrigation scheme to utilize the treated sewage for irrigation and the same shall be installed by 31.3.2021.
3. Municipal Corporation, Faridabad shall not be allowed to discharge its treated/untreated sewage into drain/canal in any circumstance.

#### **5.0 Meeting with Resident Welfare Association of sector 48 and sector 49, Faridabad on 11.2.2020.**

The Executive Committee held its meeting with Resident Welfare Association of sector 48 and sector 49, Faridabad and Counsellor on 11.2.2020, where in the following were present.

#### **a) Members of the Executive Committee**

<b>Sr. No.</b>	<b>Name &amp; Designation</b>	<b>Designation in the Executive Committee</b>
1.	Justice Pritam Pal, Former Judge, Punjab and Haryana High Court	Chairman
2.	Ms. Urvashi Gulati, IAS, former Chief Secretary, Haryana	Member
	Dr. Babu Ram, Former Member Secretary, Punjab Pollution Control Board	Technical Expert

#### **b) Municipal Corporation, Faridabad**

4. Sh. Yash Garg, IAS, Commissioner, Municipal Corporation
5. Sh. T.L Sharma, Chief Engineer, Municipal Corporation
6. Sh. B.K Kardam, Superintending Engineer, Municipal Corporation

#### **c) Officers of Haryana State Pollution Control Board**

4. Sh. Dinesh Kumar, Environmental Engineer, RO, Ballabgarh
5. Sh. Vijay Chaudhary, Environmental Engineer, RO, Palwal
6. Ms. Smita Kanodia, Environmental Engineer, RO, Faridabad

- d) Sh. Samer Singh, a resident and President of Resident Welfare Association, Sector 48, Faridabad.

- e) The list of other participants of Resident Welfare Association (RWA) is annexed as per **Annexure-1**.

It was apprised to the Resident Welfare Association that the Monitoring Committee has visited the affected area in the presence of some of the residents on 10.2.2020 and in a bigger piece of land measuring about 5 acres, stagnation of sewage has been removed by the Municipal Corporation. Now the said land after proper smoothening and compaction shall be provided with fencing or boundary wall and shall be utilized as playground till the shopping complex is constructed on the said land.

It was further informed that on another small piece of land measuring 500 sq. Yard, stagnation of sewage has been observed for which the municipal Corporation, Faridabad has assured to provide pump of larger horse power to lift the sewage frequently so as avoid any backflow in 8" (200mm) diameter sewerline. Thus work shall be completed within 15 days.

As permanent solution to the problem, the Municipal Corporation, Faridabad shall construct intermediate pumping station of adequate capacity with automation system to pump the sewage into sewerline of 36" (900mm) diameter pipeline leading to 45 MLD STP at Badshahpur. By providing such mechanism, there shall be no stagnation of sewage in the area and it will remain dry.

Resident Welfare Association (RWA) were satisfied with the arrangements provided by the Municipal Corporation and its further proposal to construct the temporary and permanent structure to overcome the problem.

  
(Dr. Babu Ram)

  
(Urvashi Gulati)

  
(Justice Pritam Pal)  
Former Judge Punjab & Haryana  
High Court now as Chairman of  
the Executive Committee

# Annexure - 1

## ATTENDANCE SHEET

Meeting with District Level Officers and R.W.A. and members of Awasiya Jan Kalyan Samiti( Regd.) in connection with order dated 22.1.2020 in O.A. no 627 of 02018 in the matter of Awasiya Jan Kalyan Samiti( Regd.) V/s State of Haryana held under the Chairmanship of Justice Pritam Pal, Former Judge, Punjab & Haryana High Court on dated 11-02-2020 at 11:30 AM in the Conference Hall, Room No. 603, 6th Floor, Mini Secretariat, Faridabad

S. No.	Name and designation	Department	Mobile No.	Email ID	Signature
1.	P. A. Singh	RWA Secy - 20	9582514789		PRsingh
2.	T.S. Bajaj	RWA Sec. 48	9818950846		TSBajaj
3.	Deepak Kumar	KRM	7581121861		ckr
4.	Dhruv Devchand	Gen Secy sec 48	9978058584		DDevchand
5.	Javed Khan	Registrar 48	9811276409		JKhan
6.	TILAK BHATLA	Offy Secy Sec-48	8901584775		Pitank
7.	GAMER SINGH	President Sec-48	8368058304		ML
8.	RAKESH BHADANA	COUNCILLOR	9811220502		RBL dep
9.	SURESH DGR	DIPLO	9416948770		Suresh
10.	B. K. Kardam	MCF SE	9717170366		BKardam
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12.	Pankaj Kumar S.M. Badghal	Govt of Haryana	9891607383	sdmbadghal@gmail.com	Pankaj
13.	Paranjeet Singh	E.O (HVP)	8895459944		Paranjeet
14.	Rajaw Sharma	HVP	9911768833	centrd.2.130@gmail.com	Rajaw
15.	Rahul Singh, XEN	PHD(CBAK)	9871942155	Phd-ee.pdf@panchkeul.com	Rahul
16.	Mandeep Singh, XEN	DULB	9729424282		Mandeep
17.	Bombir Singh, SDE	DULB HQ Panchkeula	9466940008	Sde2ulb@yestoo.com	Bombir
18.	Smita Kauria, R.O	HSPCB	8800976872	hspcbro@panchkeul.com	Smita

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23.	Sachin Kumar	AEE, PCB, Ballabha	991158100	- to	flr
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